

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:6082
ANSWERED ON:27.04.2001
DEBT RECOVERY TRIBUNAL
SULTAN SALAHUDDIN OWASI

Will the Minister of FINANCE be pleased to state:

- (a) whether the Apple Group Firm, a non-banking finance company is accused of gross over valuation of assets to the tune of Rs. 2000 crore for securing loans from the banks and financial institutions;
- (b) if so, the details thereof;
- (c) whether Debt Recovery Tribunal in an interim order issued on 20th February 2001 has allowed Dena Bank to initiate recovery proceedings against the firm;
- (d) if so, the details thereof and total amount so far recovered from the firm; and
- (e) the details of the banks and financial institutions to whom Debt Recovery Tribunal has given permission to initiate recovery proceedings ?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI BALASAHEB VIKHE PATIL)

- (a) to (e) :- The information is being collected and will be laid on the Table of the House.